

(2018) 04 CHH CK 0098
In the Chhattisgarh High Court
Case No : WPC No. 978 of 2018

State Of M.P. Now C.G.

APPELLANT

Vs

Siyaram Dead

RESPONDENT

Date of Decision : 10-04-2018

Acts Referred:

Chhattisgarhb Land Revenue Code, 1959 — Section 89

Citation : (2018) 04 CHH CK 0098

Hon'ble Judges : SANJAY K. AGRAWAL, J

Bench : Single Bench

Advocate : Neha Verma, Ashish Surana

Final Decision : Disposed of

Judgement

1. Learned counsel appearing for the petitioners would submit that petitioners have made an application under Section 89 of the Chhattisgarh Land Revenue Code, 1959 before respondent No. 3- Tahsildar, Ramanujganj for correction in the revenue records which is pending consideration since 19.02.2018 and has not been decided till date.
2. Be that as it may, the respondent No. 3 - Tahsildar, Ramanujganj is directed to consider the said application and decide it expeditiously.
3. With the aforesaid observation, the writ petitions stand finally disposed of. No order as to cost(s).